

PETITIONER:
K.M. MATHEW

Vs.

RESPONDENT:
STATE OF KERALA AND ANR.

DATE OF JUDGMENT 19/11/1991

BENCH:
SHETTY, K.J. (J)
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SHETTY, K.J. (J)
YOGESHWAR DAYAL (J)

CITATION:
1992 AIR 2206 1991 SCR Supl. (2) 364
1992 SCC (1) 217 JT 1991 (4) 464
1991 SCALE (2) 1045

ACT:

Indian Penal Code, 1860---Sections 500,
34---Charges under-Complaint Case--No prima facie case
against Chief Editor---Proceedings to be dropped.

Code of Criminal Procedure, 1973---Section 204---Com-
plaint case--Absence of allegation involving accused in the
commission of the offence--Magistrate cannot try---Reasons
indicated.

Code of Criminal Procedure, 1973---Section
204---Complaint case--Magistrate's power to drop proceed-
ings--Nature and scope of--Order issuing process--Nature o J:

Code of Criminal procedure, 1973---Section 204---Com-
plaint case against Chief Editor--Taking cognizance of
offence by Magistrate--Requirements.

Press and Registration of Books Act. 1867--Section
7---Complaint case against Chief Editor---Presumption
under--Applicability of.

HEADNOTE:

The appellant---the Chief Editor of a leading daily
newspaper was arrayed as an accused in the complaint case
initiated by the respondent no.2, an advocate, who was ag-
grieved by a news item published in the newspaper before the
Additional Judicial Magistrate, u/ss. 500 and 34 I.P.C.

The Magistrate issued summons to the accused-appellant,
who pleaded not guilty. The appellant requested the Magis-
trate to drop the proceedings against him, before the evi-
dence was recorded, contending that there was no averment in
the complaint that he had perused the material or edited
before its publications or that it was published with his
knowledge or consent.

The Magistrate dropped the proceedings against the appel-
lant.

The revision, moved by the complainant was allowed by the
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High Court. This appeal has been filed by special leave
against the order Of the High Court.

Allowing the appeal, this Court,

HELD: 1. The power to drop proceedings against the
accused cannot be denied to the Magistrate. Section 204 of
the Code indicates that the proceedings before the Magis-

trate commences upon taking cognizance of the offence and the issue of summons to the accused. When the accused enters appearance in response to the summons, the Magistrate has to take proceedings under Chapter XX of the Code. But the need to try the accused arises when there is allegation in the complaint that the accused has committed the crime., If there is no allegation in the complaint involving the accused in the commission of the crime, it is implied that the Magistrate has no jurisdiction to proceed against the accused. [368 A-C]

2. It is open to the accused to plead before the Magistrate that the process against him ought not to have been issued. Magistrate may drop the proceedings if he is satisfied on reconsideration of the complaint that there is no offence for which the accused could be tried. It is his judicial discretion. [368 C-D]

3. No specific provision required for the Magistrate to drop the proceedings or rescind the process. The order issuing the process is an interim order: and not a judgment. It can be varied or recalled. The fact that the process has already been issued is no bar to drop the proceedings if the complaint on the very face of it does not disclose any offence against the accused. [368 D-E]

4. Section 7 of the Press and Registration of Books Act, 1867 has no applicability for a person who is simply named as 'Chief Editor'. 'The presumption under Section 7 is only against the person whose name is printed as 'Editor' as required under Section 5(1). There is a mandatory (though rebuttable) presumption that the person whose name is printed as 'editor' is the editor of every portion of that issue of the newspaper of which a copy is produced. The Act does not recognize any other legal entity for raising the presumption. Even if the name of the Chief Editor is printed in the newspaper there is no presumption against him under Section 7 of the Act. [368 E-G]

5. No person should be tried without a prima facie case. For a Magistrate to take cognizance of the offence as against the Chief

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Editor, there must be positive averments in the complaint of knowledge of the objectionable character of the matter. The complaint in the instant case does not contain any such allegation. In the absence of such allegation, the Magistrate was justified in directing that the complaint so far as it relates to the Chief Editor could not be proceeded with. [369 B, A]

State of Maharashtra v. Dr. R.B. Chowdhary & Ors., [1967] 3 S.C.R. 708; D.P. Mishra v. Kamal Narain Sharma & Ors., [1971] 3 SCR 257; Nara Singh Charan Mohanty v. Surendra Mohanty, [1974] 2 S.C.R. 39 and Haji C.H. Mohammad Koya v. T.K. S.M.A. Muthukoya, [1979] 1 S.C.R. 664, referred to.

JUDGMENT:

CRIMINAL APPELLATE JURISDICTION: Criminal Appeal No. 711 of 1991.

From the Judgment and Order dated 28.7.1988 of the Kerala High Court in CrI. R.P. No. 59 of 1988.

Kapil Sibal and E.M.S. Anam for the Appellant.

A.S.Nambiar and K.R. Nambiar for the Respondent.

The Judgment of the Court was delivered by

K. JAGANNATHA SHETTY, J. We grant special leave and proceed to dispose of the matter.

This appeal against a decision of the Kerala High Court

raises an important question concerning the power of the Magistrate to drop proceedings against an accused in a summons-case after process is issued.

The facts are simple. K.M.Mathew--appellant is the Chief Editor of Malayala Manorma. It is a daily newspaper with wide circulation the State of Kerala and seems to be the largest language newspaper in India. Separate editions of the newspaper are published from different centres, namely, Trivendrum, Kottayam, Cochin and Calicut. At each of these s. there is a separately Editor who is responsible for selection and publication to the items. The chief editor is based at Kottayam and he is responsible for the general policy of the Daily and various other publications of the Manaroma group of publications. Respondent No. 2 is an case was that the news item published in the Daily. His case was that the news item was published with the sole object of ridiculing and defaming him. . He lodged a complaint before the court of Addi-
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tional Judicial Magistrate against the Chief Editor, the Printer and Publisher of the newspaper alleging that they have committed an offence punishable under Sections 500 & 34 IPC. The learned Magistrate examined the complainant on oath and took the complaint on file as CC 496/ 85. He issued summons to the accused. The accused upon service entered appearance and pleaded not guilty.

Before the evidence was recorded, the Chief Editor requested the Magistrate to drop the proceedings against him. He contended that the complainant has not alleged that the Chief Editor was responsible for selection of the news item and publication thereof. There was not even an averment in the complaint that the Chief Editor has perused the material or edited before its publication or that it was published with his knowledge or consent. After hearing the parties the Magistrate accepted the plea of the Chief Editor and dropped the proceedings against him. To be more precise, the Magistrate directed that the complaint so far as it relates to the Chief Editor could not be proceeded with.

The complainant took up the matter to the High Court in revision. The High Court allowed the revision and set aside the order of the Magistrate.

The High Court did not examine whether the complainant has or has not made out a case against the Chief Editor. The High Court rested its conclusion solely on the procedural requirements of the trial of a summons-case. It has been pointed out that in any private complaint triable as a summons-case the Magistrate, after taking cognizance of the offence and issuing process, has no jurisdiction to drop proceedings against the accused. He is bound to proceed under Chapter XX of the Code of Criminal Procedure when the accused enters appearance. He will have to state the particulars of the offence and record the plea of the accused. When the accused pleads not guilty, he will have to hear the prosecution and take all such evidence produced in support of the prosecution. Then he will have to hear the accused and take all such evidence produced in support of the defence. The High Court went on to state that the question of conviction or acquittal will arise only after recording evidence of the parties. There is no question of discharging the accused at an intermediate stage. There is no provision in the Code for dropping the proceedings against any accused. So stating the High Court has directed the Magistrate to proceed with the trial of all the accused.

The High Court seems to be too technical in this regard. If one reads carefully the provisions relating to trial of

summons-cases, the power to

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drop proceedings against the accused cannot be denied to the Magistrate. Section 204 of the Code indicates that the proceedings before the Magistrate commence upon taking cognizance of the offence and the issue of summons to the accused. When the accused enters appearance in response to the summons, the Magistrate has to take proceedings under Chapter XX of the Code. But the need to try 'the accused arises' when there is allegation in the complaint that the accused has committed the crime. If there is no allegation in the complaint involving the accused in the commission of the crime, it is implied that the Magistrate has no jurisdiction to proceed against the accused.

It is open to the accused to plead before the Magistrate that the process against him ought not to have been issued. The Magistrate may drop the proceedings if he is satisfied on reconsideration of the complaint that there is no offence for which the accused could be tried. It is his judicial discretion. No specific provision is required for the Magistrate to drop the proceedings or rescind the process. The order issuing the process is an interim order and not a judgment. It can be varied or recalled. The fact that the process has already been issued is no bar to drop file proceedings if the complaint on the very face of it does not disclose any offence against the accused.

In the instant case there is no averment against the Chief Editor except the motive attributed to him. Even the motive alleged is general and vague. The complainant seems to rely upon the presumption under Section 7 of the Press and Registration of Books Act, 1867 ('the Act'). But Section 7 of the Act has no applicability for a person who is simply named as 'Chief Editor'. The presumption under Section 7 is only against the person whose name is printed as 'editor' as required under Section 5(1). There is a mandatory (though rebuttable) presumption that the person whose name is printed as 'Editor' is the editor of every portion of that issue of the newspaper of which a copy is produced. Section 1(1) of the Act defines 'Editor' to mean 'the person who controls the selection of the matter that is published in a newspaper'. Section 7 raises the presumption in respect of a person who is named as the editor and printed as such on every copy of the newspaper. The Act does not recognise any other legal entity for raising the presumption. Even if the name of the Chief Editor is printed in the newspaper, there is no presumption against him under Section 7 of the Act. See *State of Maharashtra v. Dr. R.B. Chowdhary & Ors.*, [1967] 3 SCR 708; *U.P. Mishra v. Kamal Narain Sharma & Ors.*, [1971] 3 SCR 257; *Narasimha Charan Mohanty v. Surendra Mohanty*, [1974] 2 SCR 39 and *Haji C.H. Mohamad Koya v. T.K.S.M.A. Muthukoya*, [1979] 1 SCR 664.

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It is important to state that for a Magistrate to take cognizance of the offence as against the Chief Editor, there must be positive averments in the complaint of knowledge of the objectionable character of the matter. The complaint in the instant case does not contain any such allegation. In the absence of such allegation, the Magistrate was justified in directing that the complaint so far as it relates to the Chief Editor could not be proceeded with. To ask the Chief Editor to undergo the trial of the case merely on the ground of the issue of process would be oppressive. No person should be tried without a prima facie case. The view taken by the High Court is untenable. The appeal is accordingly allowed. The order of the High Court is set aside.

V.P.R.
allowed.
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Appeal

JUDIS